

armed forces over the extent of land required. The Government of India has recently approved the construction of permanent houses for the affected families. The work of construction of permanent houses is expected to be completed by April, 2008.

### **Funds for rural employment**

**\*160. SHRI LEKHRAJ BACHANI:** Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the funds released to various States for rural employment as per National Rural Employment Guarantee Act; and

(b) whether there is any mechanism thought of for involving the Members of Parliament and MLAs and to take their cooperation; if so, what are the details thereof?

**THE MINISTER OF RURAL DEVELOPMENT (SHRI RAGHUVANSH PRASAD SINGH):** (a) The funds released under National Food for Work Programme in 150 districts where NFFWP was in force are to be utilized for NREGA in the current financial year. In addition, Rs. 5.35 Crores have been released to each of the newly identified 50 districts for NREGA. The total funds released to each state including the NFFWP funds are given at enclosed Statement.

(b) For effective implementation of NREGA by the various states, operational guidelines have been prepared by Ministry of Rural Development. For preparing these guidelines, suggestions had been called for from leaders of political parties, State Governments, Members of Parliament and also from general public. Ministers in charge of the rural developments of the states and members of Parliaments were invited to participate in the discussions held for finalization of the guidelines. MPs and MLAs are chairman and members of the state level and district level vigilance and monitoring committees.

In a State Level Vigilance and Monitoring Committee, Minister Rural Development Departments of the concerned State is the Chairman. Four MPs from Lok Sabha, 1 MP from Rajya Sabha and 5 MLAs are its members. In a District Level Vigilance and Monitoring Committee, the Chairman is Member of Parliament (Lok Sabha) elected from the districts and nominated by the Ministry of Rural Development. All MPs (Lok Sabha) of the district and one MP (Rajya Sabha) representing the state and

exercising option to be associated with the district level committee of that districts are the members of the committee and are designated as its co-chairman. All MLAs of the district are the members of the committee.

The M.Ps of the districts identified in 1st phase were requested by the Minister, Rural Development to participate at least in one meeting of Gram Sabha. The Chief Ministers were also requested to advise the MPs and MLAs to address the Gram Sabha in the districts of their choice.

### Statement

#### *Funds released under NREGA (including NFFWP funds)*

Sl. No.	Name of the States	Total Release (Rs. in Lakhs)
1	2	3
1.	Andhra Pradesh	24099.78
2.	Arunachal Pradesh	450.26
3.	Assam	13292.65
4.	Bihar	41411.75
5.	Chhattisgarh	23966.35
6.	Gujarat	6026.85
7.	Haryana	1030.72
8.	Himachal Pradesh	1236.75
9.	Jammu & Kashmir	1410.46
10.	Jharkhand	44983.7
11.	Karnataka	6030.67
12.	Kerala	864.59
13.	Madhya Pradesh	44676.77
14.	Maharashtra	18985.16
15.	Manipur	914.78
16.	Meghalaya	1469.12
17.	Mizoram	772.89
18.	Nagaland	532.86
19.	Orissa	49265.3
20.	Punjab	1221.32
21.	Rajasthan	11026.58
22.	Sikkim	552.78
23.	Tamil Nadu	9272.59
24.	Tripura	2604.92
25.	Uttanchal	1595.8
26.	Uttar Pradesh	23670.61
27.	West Bengal	22120.2
	<b>TOTAL</b>	<b>353486.21</b>